

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Meeting No. 7/19 of Norms Committee VI was held on 13.07.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Dr. Monika Puniya	Assistant Director	FSSAI
2.	Ms. Rajanigandha Seal Naskar	Controller Of Licensing	Tea Board of India
3.	Sh. Nand Lal	Technical Expert/consultant	DIPP
4.	Sh. D. N. Mathur	Technical Expert/consultant	
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

MEETING NUMBER : 7/85-ALC3/2018 **MEETING DATE** : 13.07.2018

1	Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRAM AND SONS	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant firm. The Committee observed that one of the main output is Honey which has got a good commercial value. To decide the norms, the quantity and value of honey is to be taken into consideration. Hence, the Committee decided that the firm may provide the data of production of export product i.e. 'Bees Wax' as well as 'Honey' from the import product i.e. Wax Sheets Artificial' for examination by DIPP.				


एन.पी.एस. मोंगा/N.P.S. MONGA
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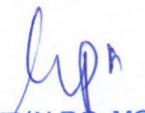
2	Case No.:4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Fish Lipid Oil (Tuna Oil HT 303)' and Net to Net for import of 'Gelatin'.				
RA may take consequential action as per Policy/Procedure.				

3	Case No.:5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Approved	

Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Cod Liver Oil' and Net to Net for import of 'Gelatin'.

RA may take consequential action as per Policy/Procedure.

4	Case No.:6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Fish Lipid Oil' and Net to Net for import of 'Gelatin'.				
RA may take consequential action as per Policy/Procedure.				

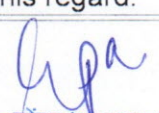

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5	Case No.:27/6/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00054/AM17/	RLA File :03/94/040/00095/AM17/	Lic.No/Date:0310805267 07.06.2016	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on agenda S.No. 3, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Cod Liver Oil' and Net to Net for import of 'Gelatin'.				
RA may take consequential action as per Policy/Procedure.				

6	Case No.:1/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

7	Case No.:12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00078/AM17/	RLA File :02/24/040/00085/AM17/	Lic.No/Date:0210206902 17.08.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

8	Case No.:4/8/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00070/AM17/	RLA File :02/24/040/00098/AM17/	Lic.No/Date:0210206938 26.08.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

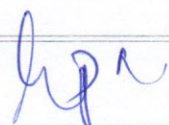

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9	Case No.:8/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00132/AM17/	RLA File :02/24/040/00108/AM17/	Lic.No/Date:0210207003 16.09.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

10	Case No.:12/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00136/AM17/	RLA File :02/24/040/00112/AM17/	Lic.No/Date:0210207004 16.09.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

11	Case No.:5/11/85-ALC3/2016	Party Name:MAGHIRAM AND SONS	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016	Deferred	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant firm. The Committee observed that one of the main oupput is Honey which has got a good commercial value. To decide the norms, the quantity and value of honey is to be taken into consideration. Hence, the Committee decided that the firm may provide the data of production of export product i.e. 'Bees Wax' as well as 'Honey' from the import product i.e. Wax Sheets Artificial' for examination by DIPP.				

12	Case No.:15/13/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00123/AM17/	RLA File :03/94/040/00663/AM17/	Lic.No/Date:0310808852 28.10.2016	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the ad-hoc norms for export product "Sun Vert (Gelatin Coated Tablet) (containing 60 mg Graminex G60 and 3mg Graminex GFX) with 2% wastage for import products 'Graminex G60' and 'Graminex GFX'.				
RA may take consequential action as per Policy/Procedure.				


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13	Case No.:16/14/85-ALC3/2016	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00140/AM17/	RLA File :05/23/040/00368/AM17/	Lic.No/Date:0510400397 10.11.2016	Approved	

Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
eeZee 20 (20 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product

Powder, Emulsifier (Mono glycerides) Oil etc		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take consequential action as per Policy/Procedure.

14	Case No.:10/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00153/AM17/	RLA File :02/24/040/00129/AM17/	Lic.No/Date:0210207139 17.11.2016		Deferred
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

15	Case No.:11/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85- ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00154/AM17/	RLA File :02/24/040/00128/AM17/	Lic.No/Date:0210207138 17.11.2016		Deferred
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

16	Case No.:3/2/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00013/AM18/	RLA File :03/94/040/01004/AM17/	Lic.No/Date:0310810971 06.02.2017		Approved
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda item No. 2, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Fish Lipid Oil' and Net to Net for import of 'Gelatin'.				
RA may take consequential action as per Policy/Procedure.				

17	Case No.:6/2/85-ALC3/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred	
Decision : <i>The Committee considered the case as per agenda and noted the queries raised by Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following information from the firm :</i>				
<i>(i) % Content of active ingredients (export item) in the imported Gum Myrrh. Copy of COA from Foreign Supplier may be furnished.</i>				
<i>(ii) % Loss of active ingredient in each step of manufacturing process.</i>				
<i>(iii) COA/Testing report of export product.</i>				
<i>The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.</i>				

18	Case No.:23/10/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00144/AM18/	RLA File :05/23/040/00544/AM17/	Lic.No/Date:0510401694 17.02.2017	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:				
Export item	Quantity	Import item	Quantity	
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product	
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product	
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product	
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product	

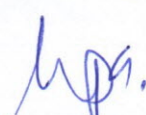
eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
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		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take consequential action as per Policy/Procedure.

19	Case No.:9/1/85- ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:7/85- ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00009/AM18/	RLA File :08/24/040/00470/AM17/	Lic.No/Date:0810139761 22.02.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

20	Case No.:9/2/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00019/AM18/	RLA File :02/24/040/00237/AM17/	Lic.No/Date:0210207459 10.03.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				


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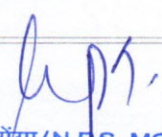
21	Case No.:2/2/85-ALC3/2017	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00012/AM18/	RLA File :05/23/040/00612/AM17/	Lic.No/Date:0510402136 03.04.2017	Approved	

Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
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The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

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22	Case No.:5/4/85-ALC3/2017	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00048/AM18/	RLA File :13/24/040/00005/AM18/	Lic.No/Date:1310048618 02.05.2017	Approved	

Decision : The Committee considered the case as per agenda. Based on the comments received from DIPP vide letter No. 7/417/2017-TSW dated 11.7.2018, the Committee decided to fix the following ad-hoc norms :

Export item	Quantity	Import item	Quantity
SAND STONE SLABS & TILES	284000.000 Sq. Mtr.	350 mm Segments (Cutting tools consumable item, as per application)	1.5% FOB value of Export
		2000m Segments (Cutting tools consumable item, as per application)	
		1600m Segments (Cutting tools consumable item, as per application)	
		1600 m Segment (Cutting tools consumable item, as per application)	

RA may take consequential action as per Policy/Procedure.

23	Case No.:22/10/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00143/AM18/	RLA File :05/23/040/00045/AM18/	Lic.No/Date:0510402504 09.05.2017	Approved	

Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
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The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take consequential action as per Policy/Procedure.

24	Case No.:16/3/85-ALC3/2017	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00036/AM18/	RLA File :02/24/040/00041/AM18/	Lic.No/Date:0210207643 31.05.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

25	Case No.:3/4/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00046/AM18/	RLA File :02/24/040/00048/AM18/	Lic.No/Date:0210207679 13.06.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

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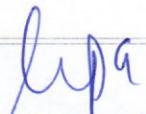
26	Case No.:21/10/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00142/AM18/	RLA File :05/23/040/00131/AM18/	Lic.No/Date:0510403404 14.07.2017	Approved	

Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take consequential action as per Policy/Procedure.


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27	Case No.:8/5/85-ALC3/2017	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00062/AM18/	RLA File :02/24/040/00067/AM18/	Lic.No/Date:0210207754 18.07.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

28	Case No.:23/5/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Approved	
Decision The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda item No. 12, the Committee decided to fix the ad-hoc norms for export product "Sun Vert (Gelatin Coated Tablet) (containing 60 mg Graminex G60 and 3mg Graminex GFX) with 2% wastage for import products 'Graminex G60' and 'Graminex GFX'.				
RA may take consequential action as per Policy/Procedure.				

29	Case No.:12/5/85-ALC3/2017	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00066/AM18/	RLA File :02/24/040/00099/AM18/	Lic.No/Date:0210207854 13.09.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

30	Case No.:15/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00113/AM18/	RLA File :03/94/040/00511/AM18/	Lic.No/Date:0310815905 22.09.2017	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda item No. 12, the Committee decided to fix the ad-hoc norms for export product "Sun Vert (Gelatin Coated Tablet) (containing 60 mg Graminex G60 and 3mg Graminex GFX) with 2% wastage for import products 'Graminex G60' and 'Graminex GFX'.				
RA may take consequential action as per Policy/Procedure.				

31	Case No.:18/5/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00072/AM18/	RLA File :08/24/040/00181/AM18/	Lic.No/Date:0810140993 22.09.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

32	Case No.:1/6/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00087/AM18/	RLA File :05/23/040/00286/AM18/	Lic.No/Date:0510404420 31.10.2017	Approved	

Decision : The Committee considered the case as per agenda. The Committee noted that one of the import items 'Vitamin Premix' is ineligible under para 4.11(a)(ix) of FTP 2015-20, hence the Committee decided to disallow the same. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
		MINERAL PREMIX	1.01 Kg per Kg content in Export product
		MALTODEXTRINE POWDER	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take consequential action as per Policy/Procedure.

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33	Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments are awaited from M/o Ayush. Therefore, the Committee decided to defer the matter and remind them in this regard.				

34	Case No.:2/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00120/AM18/	RLA File :32/24/040/00033/AM18/	Lic.No/Date:3210078316 27.11.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

35	Case No.:5/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on agenda item No. 2, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Fish Lipid Oil' and Net to Net for import of 'Gelatin'.				
RA may take consequential action as per Policy/Procedure.				

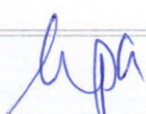
36	Case No.:9/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on agenda, the Committee decided to fix the ad-hoc norms for export of 'Urisan GR Tablets' (each tablet containing 500 mg DMannose) with 2% wastage.				
RA may take consequential action as per Policy/Procedure.				

37	Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

38	Case No.:10/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00131/AM18/	RLA File :03/94/040/00765/AM18/	Lic.No/Date:0310818067 28.12.2017	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda, the Committee decided to fix the ad-hoc norms at 2% wastage on net content of the active ingredients in the export product for import of 'Soya Protein Isolate' and Net to Net for import of 'Gelatin' and 'Glycerin USP/FCC'.				
RA may take consequential action as per Policy/Procedure.				

39	Case No.:20/10/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00141/AM18/	RLA File :32/24/040/00039/AM18/	Lic.No/Date:3210078355 02.01.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

40	Case No.:13/11/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00163/AM18/	RLA File :03/94/040/00893/AM18/	Lic.No/Date:0310818950 07.02.2018	Approved	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant Company. On the basis of the comments of the Technical Expert/Consultant Shri D.N. Mathur on the agenda item No. 12, the Committee decided to fix the ad-hoc norms for export product "Sun Vert (Gelatin Coated Tablet) (containing 60 mg Graminex G60 and 3mg Graminex GFX) with 2% wastage for import products 'Graminex G60' and 'Graminex GFX'.				
RA may take consequential action as per Policy/Procedure.				


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41	Case No.:4/11/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00154/AM18/	RLA File :32/24/040/00049/AM18/	Lic.No/Date:3210078396 09.02.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

42	Case No.:3/3/85-ALC3/2018	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00027/AM19/	RLA File :05/23/040/00488/AM18/	Lic.No/Date:0510405839 09.03.2018	Approved	

Decision : The Committee considered the case as per agenda. The Committee noted that one of the import items 'Vitamin Premix' is ineligible under para 4.11(a)(ix) of FTP 2015-20, hence the Committee decided to disallow the same. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/140/AM17/DES-VI, the Committee decided to fix the following ad-hoc norms:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier (Mono glycerides) Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
		MINERAL PREMIX	1.01 Kg per Kg content in Export product
		MALTODEXTRINE POWDER	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

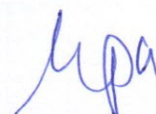
RA may take consequential action as per Policy/Procedure.

43	Case No.:6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations of DIPP received vide letter No. 7/64/2017-TSW dated 11.07.2018. Hence, the Committee decided to defer the case and seek clarification on the observations raised by DIPP.				

44	Case No.:8/2/85-ALC3/2018	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00017/AM19/	RLA File :03/94/040/01071/AM18/	Lic.No/Date:0310820067 26.03.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted the observations of DIPP received vide letter No. 7/191/2017-TSW dated 11.07.2018. Hence, the Committee decided to defer the case and seek clarification on the observations raised by DIPP.				

45	Case No.:1/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00040/AM19/	RLA File :32/24/040/00005/AM19/	Lic.No/Date:3210078480 08.05.2018 Defer Date:13.07.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				

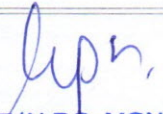
46	Case No.:2/6/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00041/AM19/	RLA File :32/24/040/00004/AM19/	Lic.No/Date:3210078481 08.05.2018	Deferred	
Decision : The Committee considered the case as per agenda and noted that comments from Tea Board are awaited. The representative of Tea Board was reminded in this regard.				



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47	Case No.:3/15/85-ALC3/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00146/AM17/	RLA File :03/94/040/00841/AM17/	Lic.No/Date:0310809819 14.12.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri D.N. Mathur in F.No. 01/85/50/146/AM17/DES-VI, the Committee decided to fix the ad-hoc norms as follows:				
Export item	Quantity	Import item	Quantity	
STARCAT (Guar Hydroxy Propyl Trimonium Chloride)	1 Kg.	3-CHLORO-2-HYDROXYPROPYLTRIMETHYL AMMONIUM CHLORIDE OR QUAT 188	0.227 kg.	
		SODIUM HYDROXIDE(NAOH)	0.049 Kg.	
		GUAR GUM	0.6303 Kg.	
		CITRIC ACID	0.025 Kg.	
RA may take consequential action as per Policy/Procedure.				

48	Case No.:28/10/85-ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00149/AM18 /	RLA File :06/24/040/00043/AM18 /	Lic.No/Date:0610038762 20.12.2017	Deferred	
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant firm. The Committee decided that the firm may provide the the following information as sought vide email dated 9.7.2018: 1) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. 2) Complete description of Enzyme used in the process alongwith CoA from Foreign Supplier. 3) Justification for requirement of enzyme and its regeneration, if any.				


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49	Case No.:14/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00023/AM19 /	RLA File :06/24/040/00001/AM19 /	Lic.No/Date:0610038854 05.04.2018		Deferred
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant firm. The Committee decided that the firm may provide the the following information as sought vide email dated 9.7.2018: 1) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. 2) Complete description of Enzyme used in the process alongwith CoA from Foreign Supplier. 3) Justification for requirement of enzyme and its regeneration, if any.				

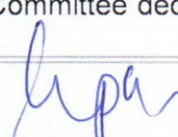
50	Case No.:15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00024/AM19 /	RLA File :06/24/040/00002/AM19 /	Lic.No/Date:0610038858 10.04.2018		Deferred
Decision : The Committee considered the case as per agenda and heard the representatives of the applicant firm. The Committee decided that the firm may provide the the following information as sought vide email dated 9.7.2018: 1) Complete chemical reaction, molar weight, molar requirement of inputs in the manufacture of export product alongwith % yield. 2) Complete description of Enzyme used in the process alongwith CoA from Foreign Supplier. 3) Justification for requirement of enzyme and its regeneration, if any.				

51	Case No.:1/7/85-ALC3/2018	Party Name:AMOL PHARMACEUTICAL S PVT. LTD.	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00044/AM19 /	RLA File :13/24/040/00065/AM18 /	Lic.No/Date:1310048890 09.03.2018		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/Consultant Shri D.N. Mathur for comments.				

52	Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Expert/Consultant Shri D.N. Mathur. Therefore, the Committee decided to remind him in this regard.				

53	Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Expert/Consultant Shri D.N. Mathur. Therefore, the Committee decided to remind him in this regard.				

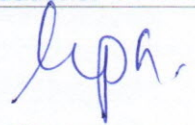
54	Case No.:7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:7/85-ALC3/2018 13.07.2018	Status:
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Expert/Consultant Shri D.N. Mathur. Therefore, the Committee decided to remind him in this regard.				


 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Offline Cases

Case No. M-63	M/s. Parag Milk Foods Pvt. Ltd.	HQ F.No. 01/85/50/096/AM16/DES.VI	Status
M. No. 7/19 dated 13.07.2018	RLA File No. 03/83/040/073/AM16		Approved
Subject: Fixation of ad-hoc norms in respect of three Advance Authorisations obtained from RA, Pune by M/s Parag Milk Foods Pvt. Ltd.			
Decision: The committee considered the case as per agenda and noted the comments received from the FSSAI received vide letter No. 15015/03/2018-QA dated 13.7.2018. The representative of FSSAI informed during the meeting that they have no objection if the already approved ad-hoc norms are ratified. Hence, the Committee decided to approve and re-ratify the same norms as approved during the meeting of NC-VI held on 01.04.2016 as under :			
Export Item	Qty	Import Item	Qty
Ghee	1.00 Kg	AMF/Butter Oil	0.95 Kg/Kg
Mozzarella cheese	1.00 Kg	AMF/Butter Oil	0.239 Kg/Kg
Processed cheese	1.00 Kg	AMF/Butter Oil	0.13 Kg/Kg
Paneer	1.00 Kg	AMF/Butter Oil	0.26 Kg/Kg
RA may take consequential action as per Policy/Procedure.			

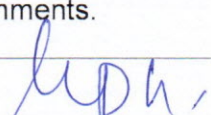
Case No. M-64	M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F.No. 01/85/171/128/AM14/DES.VI	Status
M. No. 7/19 dated 13.07.2018	RLA File No.		Deferred
Subject: Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision: The committee considered the case as per agenda and noted the comments received from the FSSAI received vide letter No. 15015/03/2018-QA dated 13.7.2018. The Committee, after hearing the representatives of the firm during personal hearing, decided that FSSAI may re-check its recommendations.			


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 Ministry of Commerce & Industry
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Case No. M -65	M/s. Sami Labs Limited.	Status
M. No. 07/19 dated 13.07.2018	F.No.01/85/050/00094/AM05/DES.VI	Deferred
Subject: Fixation of ad-hoc input output norms in respect of Advance Authorisation No. 0710030082 dated 10.06.2004 issued under para 4.07 of HBP, 200-07 obtained by M/s Sami Labs Ltd. Bangalore.		
Decision: The Committee considered the case as per agenda and decided to call from the firm copy of batch logsheet for the export product duly certified from a Chartered Engineer.		

Case No. M-66	M/s. Goodricke Group Ltd.	Status
NC M. No. 11/18 dated 28.03.2018	F. No. 01/85/171/33/AM18/DES.VI	Approved
Subject : Request for fixation of norm of wastage of spent leaf (tea waste) arising in the course of manufacture of Oolong Tea for export, as per para 6.6 of FTP(HBP)		
Decision: The committee considered the case as per agenda. Their representative of the Tea Board submitted a copy of the Tea Board letter No. LC/ALA/2013/Part/11368 dated 05.07.2018 intimating 20-25% as the recovery percentage for manufacturing instant Oolong tea from Oolong tea. Based on the recommendations of Tea Board, the Committee decided to fix the ad-hoc norms for export of 'Instant Oolong Tea' of same origin against import of 'Oolong Tea' on 75% wastage.		
DC may take consequential action as per Policy/Procedure.		

Case No. M -67	M/s. Natural & Essential Oils Pvt. Ltd.	Status
M. No. 7/19 dated 13.07.2018	F.No.01/85/50/00038/AM15/DES.VI F.No. 01/85/50/00035/AM14/DES.VI	Deferred
Subject : Correction of already fixed norms in r/o M/s Natural & Essential Oils Pvt Ltd. for AA Nos. 0710104764 and 0710094962 obtained from RA, Bangalore.		
Decision: The committee considered the case as per agenda and decided to share the representation of the firm with MFPI and seek their revised comments.		


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